

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5982
ANSWERED ON:03.05.2010
NON- PAYMENT OF MINIMUM WAGES
Guddu Shri Premchandra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints regarding non-payment of minimum wages to workers and labourers in several companies/factories/industries established under public and private sectors during each of the last three years;
- (b) if so, the details thereof, State-wise and sector-wise;
- (c) the steps taken by the Government against such companies;
- (d) whether any officials have been found guilty on the basis of these complaints; and
- (e) if so, the details thereof alongwith the action taken by the Government against officials found guilty?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (e): The minimum wages, fixed under the Minimum Wages Act, 1948 for different categories of workers engaged in different scheduled employments in the Central and State sphere are applicable to establishments both in the public and private sectors, which are to be statutorily paid. The enforcement of the Act is secured at two levels. While in the Central sphere, the enforcement is secured through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State sphere is ensured through the State Enforcement Machinery. They conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages, they advise the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions against the defaulting employers are invoked. The details regarding enforcement of Minimum Wages Act, 1948 in the Central and the State sphere for the last three years i.e., 2005-06, 2006-07 and 2007-08, as available, is at Annexure – I, II and III.